

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2413
ANSWERED ON TUESDAY, THE 10TH AUGUST, 2021**

RESOLUTION OF CASES UNDER IBC

QUESTION

2413. Shri K.J. Alphons:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the total number of cases referred under Insolvency and Bankruptcy Code (IBC);
- (b) the number of cases resolved;
- (c) the percentage of realisation of amount lent by financial institutions in the above cases;
- (d) whether it is a fact that the haircut was above 90 per cent in some cases; and
- (e) if so, the details of the cases?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS [RAO INDERJIT SINGH]

(a): As on 30th June, 2021, 4540 companies were admitted into corporate insolvency resolution process under Insolvency and Bankruptcy Code, 2016 (the Code).

(b) and (c): 394 companies were resolved till 30th June, 2021 wherein financial creditors (FCs) including financial institutions, had total claims amounting to Rs 6.80 lakh crores, out of which Rs 2.45 lakh crore have been realised, which is 36% of their claims.

(d) and (e): The insolvency resolution process of the corporate debtor (CD) is market driven and the outcome depends on market forces which varies from case to case and sector to sector. The value realised by creditors depends on available assets at the stage of admission of case under the Code. Details of cases are available in public domain on the website of Insolvency and Bankruptcy Board of India (www.ibbi.gov.in) which is periodically updated.
